

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal No. 257 of 2012

Dated : 10th December, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

The Southern India Mills Association ...Appellant(s)

Versus

**Tamil Nadu Generation & Distribution Corporation
Ltd. & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. N.L. Rajah, Sr. Adv.
Mr. Nikhil Nayyar**

Counsel for the Respondent (s) :

ORDER

Admit. Issue Notice to all the Respondents returnable on 7.1.2013. Registry is also directed to issue notice. Dasti service is permitted. The learned counsel for the Respondents are directed to file their respective replies on or before 7.1.2013 after serving copy on the other side.

Since some clarifications are needed in respect of the calculation made in the impugned order, we direct the State Commission also to appear through its learned counsel to give the particulars of those clarifications.

Post the matter for hearing on **7.1.2013 at Chennai Circuit Bench.**

**(Rakesh Nath)
Technical Member
mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**